

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No. 1480 of 2019**

Ladura Banra

.... **Petitioner**

**Versus**

The State of Jharkhand

..... **Other Party**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**  
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For the Petitioner

:Mr. Arun Kumar, Advocate

For the State

:Mr. R. R. Ravi Das, A.P.P  
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**08/Dated: 14.09.2020**

1. This criminal revision has been preferred against the judgment dated 30.05.2019 passed by the learned Additional Sessions Judge-I, West Singhbhum at Chaibasa in Cr. Appeal No.53 of 2012, affirming the judgment of conviction and order of sentence dated 30.06.2012, passed by the learned S.D.J.M, Sadar, Chaibasa in G.R. Case No.134 of 1998 (T.R. No.409 of 2012) whereby the petitioner was convicted for the offence under Sections 406 and 409 of the Indian Penal Code (for short I.P.C.) and sentenced to undergo R.I. of one year and one year and six months and a fine of Rs.4,000/- on each count, in default thereof, to further undergo S.I. of three months.

2. Heard learned counsel for the petitioner and learned A.P.P and on perusal of the materials on record it appears that the petitioner has remained in custody for more than 6 months. P.W.-4-the B.D.O in his testimony has testified that the work was completed and the misappropriated amount has been deposited by the petitioner.

In view of the materials on record and the period of custody, the petitioner is directed to be released on bail on his furnishing bail bond of Rs.10,000/- (Rupees Ten thousand only) with two sureties of like amount each to the satisfaction of learned S.D.J.M, Sadar, Chaibasa in G.R. Case No.134 of 1998 (T.R. No.409 of 2012).

3. Lower court record has been received.

4. Admit.

5. Office to list the revision under the appropriate heading in seriatim as per age.

**(AMITAV K. GUPTA, J.)**